BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP No. 611/230-232/NCLT/MB/MAH/2017

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CSP No. 611/230-232/NCLT/MB/MAH/2017

Under section 230-232 of the Companies Act, 2013

In the matter of
Lyka Securities and Investments Pvt. Ltd.
Gate No. 3, Unit No. 150, Shiv Shakti Indl.
Estate, Opp. Mittal Estate, M. V. Road, Andheri
(E), Mumbai – 400059.

.... Petitioner (1st Transferor Company)

Judgement delivered on: 10.07.2017

Coram:

Hon'ble M.K. Shrawat, Member (J) Hon'ble Dr. Ashok Kumar Mishra, Member, (T)

For the Petitioner: Mr. Rajesh Shah, Advocate

Per: Dr. Ashok Kumar Mishra, Member, (T)

<u>ORDER</u>

The Counsel for the Petitioner has sought following reliefs:

- Fixing of the date of final hearing of the petition.
- 2. Directions for the issuance of public notice.

The averment made in the petition as follows:

- The authorised share capital of the Petitioner company is ₹ 25,00,000 (₹ Twenty
 Five Lacs Only) and issued, subscribed and paid up capital is ₹ 25,00,000 (₹ Twenty
 Five Lacs) having 25,000 equity shares of ₹ 100 each.
- 2. In pursuance of the Directions passed by this Bench in CSA 51/2017 order dated 17th April, 2017, the meeting of the Equity Shareholders was held on 30th May, 2017 and the requisite quorum was present and the scheme was approved unanimously by the Equity Shareholders without modifications.





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3. The chairman of the meeting has filed his report dated 30th May, 2017 which is

annexed as Exhibit H to the Petition.

After going through the submissions made by the Counsel and averment made in the

Petition and without commenting on the proposed scheme the following directions are

issued to the Petitioner Company, that:

1. The petition is admitted.

2. The petition is fixed for hearing on 14th August, 2017.

3. To publish a notice of hearing of petition, in two local newspapers viz. one in

English Language and one in Vernacular Language i.e. Marathi Newspaper, both

having wide circulation in Mumbai as per Rule 15 of the Companies

(Compromises, Arrangements and Amalgamations) Rules, 2016, at least 10 clear

days before the date of hearing.

4. To file an affidavit of service regarding the directions given by the Tribunal has

been duly complied with, before three clear days of the date fixed for hearing.

5. Ordered Accordingly.

Sd/-

DR. ASHOR KUMAR MISHRA

Member (Technical)

Sd/-

M. K. SHRAWAT

Member (Judicial)